MUMBAI BENCH, MUMBAI

T.C.P No.103/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: M/s. Welspun Projects Ltd.

V/s.

M/s. Bul MSK Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rahul D. Oak.	Rosp. No. 2 to 6.	Const.
2)	Nikhil Rajani Ju Respondent	ille MIS. U Destipande (Co	tayan (while
3)	Mogenh Blogs	116 jurisperit Mumbers 8	y shor
N	AR. SAMEER PAND LS. SARRAH KHAN D MIS. WADIA GTHAH	MBATT Petitioner	Kaulch

ORDER

TCP No.103/397-398,399/CLB/MB/MAH/2014

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of R.7 the Learned Representative has intimated that an Application has been filed on 16.01.2017 numbered as MA No. 32/2017 not listed on Board today.

TCP No.103/397-398,399/CLB/MB/MAH/2014

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- 3. The copy of the Application MA No. 32/2017 is served on the Petitioner but not served on other Respondents. Therefore, R7 is directed to serve the copy of the Application to the other Respondents.
- 4. The Representative of the Petitioner is seeking time to file reply in MA No. 32/2017. Time is granted. Reply shall be filed on or before 10.03.2017. Likewise the other respondents after service of the MA 32/2017, shall also file the reply on or before 10.03.2017. A Rejoinder by R.7, if any, to be filed on or before 20.03.2017.
- 5. In respect of main Petition a Rejoinder has been filed by the Petitioner on 02.02.2017, in that regard, the Respondent Nos. 2 to 6 are seeking permission to file Sur-Rejoinder. Time is granted with the permission not to raise any other issue but to confine the Sur-Rejoinder to the contents in the pleadings. The Sur-Rejoinder shall be filed on or before 20th March, 2017.
- 6. Thereafter MA No. 32/2017 shall be heard on 23rd March, 2017, to be listed along with CP No. 103/2014.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL

22nd February, 2017.